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Uttarakhand High Court

Case No: First Bail Application No. 2073 Of 2024

Mukarram APPELLANT

Vs

State Of Uttarakhand RESPONDENT

Date of Decision: Nov. 12, 2024

Acts Referred:

• Indian Penal Code, 1860 - Section 120B, 420, 467, 468, 471, 506

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Pawan Mishra, Rangoli Purohit

Final Decision: Allowed

Judgement

Ravindra Maithani, J

- 1. Applicant is in judicial custody in FIR No.138 of 2022, under Sections 420, 467, 468, 471, 120-B and 506 IPC, Police Station Rajpur, District Dehradun. He has sought his release on bail.
- 2. Heard learned counsel for the parties and perused the record.
- 3. It is argued by learned counsel for the applicant that co-accused have already been granted bail.
- 4. This fact is admitted by learned State Counsel.
- 5. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.
- 6. The bail application is allowed.
- 7. Let the applicant be released on bail, on his executing a personal bond and furnishing two reliable sureties, each in the like amount, to the satisfaction of the court concerned.